

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 10th day of April, 2001.

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

(D. No. 1625/01)

ORIGINAL APPLICATION NO. 14 OF 2001 (U)

1. B. S. Negi,
son of Shri D. S. Negi,
r/o G-103, Hathi Barkala Dehradun
Presently posted as Survey Asstt. No. 1 Party
Survey of India, No. 6 Block, Hathibarka,
Dehradun.
2. B. D. Maithani,
son of late I. D. Maithani,
r/o 41 Salawala, Dehradun,
Presently posted as Survey Asstt. 79-Party,
Survey of India,
Dehradun.
3. Surendra Singh,
son of Shri Guman Singh,
r/o G-100, Hathi Barkala Estate, Dehradun,
presently posted as Survey Asstt.,
Survey of India, Dehradun.

.... Applicants

(By Advocate: Sri K. C. Sinha)

Versus

1. Union of India, through Secretary,
Ministry of Science & Technology,
New Delhi.

2. Surveyor General of India,
Post Box No. 37, Block No. 8,
Hathi Barkala Estate, Survey of India,
Dehradun.

.... Respondents

(By Advocate Sri R. C. Joshi)



O_R_D_E_R (ORAL)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

By this O.A., the applicants have claimed to consider and grant them regular promotion from Survey Asstt. ~~also including the petitioners~~ to the post of Officer Surveyor (Group 'B'), according to their strength in feeding cadre, i.e. Division-I with all consequential benefits including monetary benefits.

2. The learned counsel for the applicants has submitted that the respondents promoted 124 persons as Officer Surveyor Group 'B' on ad hoc basis by the order dated 23rd July, 1998. By the aforesaid order, only 10 Survey Assistants were granted promotion, while their total cadre strength was 440. The grievance of the applicants is that considering the cadre strength the number of promotee Survey Assistants should have been much larger. It is also claimed that ad hoc promotions granted by the order dated 23rd July, 1998 are going to be regularised very soon.

3. Considering the facts and circumstances and averments made in paragraph-23 of O.A. that applicants approached respondent no.2, in our opinion, the ends of justice shall be served, if the Respondent no.2 is directed to consider the representation of the applicants and pass a reasoned order within a specified time. This O.A. is disposed of finally, with a liberty to applicants to make a representation before the Respondent no.2 with two weeks, ^{which} ~~shall~~ shall be considered and decided by a reasoned order within two months from the date of receipt of a copy of this order. No order as to costs.


(S. DAYAL)
MEMBER (A)


(R.R.K. TRIVEDI)
VICE- CHAIRMAN